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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 65/2006
OA 2008/2003

New Delhi, this the 21st day of February, 2006

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Justice M.A. Khan, Vice-Chairman (J)

R.S. Misra
S-93, New Palam Vihar
Phase-1, Gurgaon.

(By Advocate : Shri M.K. Bhardwaj)

... Applicant

Ranglal Jamuda
Commissioner, KVS
18-SJS Marg Institutional Area
New Delhi – 110 016.

... Respondents

V E R S U S

O R D E R (ORAL)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

2. OA 2008/2003 was disposed of vide order dated 15.12.2005 with the following directions to the respondents: -

"In the result, for the foregoing reasons, Original Application stands disposed of with a direction to the respondents to consider the representation of the applicant and also his forthcoming superannuation while passing an order afresh under Article 81 (b) of the Code ibid. This shall be done before superannuation of the applicant i.e. 31.12.2005. Status of the applicant pertaining to continuance of 50% pay, till a decision is taken, shall remain as it is. No costs."

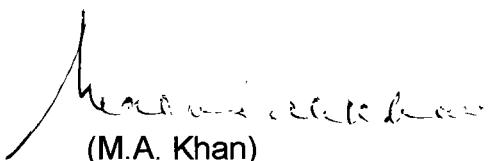
3. Learned counsel stated that although the respondents have passed orders dated 20/24.1.2006 in pursuance of the Tribunal's aforesaid directions, they have not taken into consideration the directions of the Court in regard to applicant's superannuation and the contentions raised by the applicant in his representation.

4. We have perused the orders dated 20/24-1-2006. We find that respondents have passed detailed and reasoned orders which in our view comply with the directions of this Tribunal contained in paragraph 9 of Tribunal's order which has been quoted above. Respondents in our considered view have not committed any deliberate or willful defiance of our directions. As such, no case for contempt is made out.

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5. In the above backdrop, the C.P. is dropped and notices for contempt discharged, however, with liberty to applicant to take appropriate action as per law in case he is aggrieved by respondent's orders.


(M.A. Khan)
Vice-Chairman (J)

/vikas/


(V.K. Majotra)
Vice-Chairman (A)

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